

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.910 of 2019

IN THE MATTER OF:

Fourth Dimension Solutions Ltd.

...Appellant

Versus

American Express Banking Corp.

...Respondent

Present:

For Appellants: None

For Respondents: None

ORDER

30.09.2019 Nobody appeared on behalf of the Appellant on 17th September, 2019. Today also nobody appears on behalf of the Appellant in spite of repeated calls. The Appeal at the instance of Corporate Debtor through suspended Board of Directors, is not maintainable. The Insolvency Corporate Resolution Process having been started, the IRP has taken charge.

The Appeal is accordingly dismissed. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk